

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
MUMBAI
REGIONAL BENCH**

COURT NO.5

Excise Appeal No. 85619 of 2015

(Arising out of Order-in-Appeal No. PUN-EXCUS-003-APP-117-14-15 dated 11.12.2014 passed by the Commissioner of Service Tax (Appeals), Pune)

Innoventive Industries Ltd.

Gat No.1261, Sanaswadi,
Pune-Nagar Road, Tal. Shirur,
Dist. Pune 412 208.

Appellant

Versus

Commissioner of Cus., Ex. & ST, Pune-III

ICE House, 41-A, Sassoon Road,
Opp. Wadia College, Pune 411 001.

Respondent

Appearance:

Shri Saurabh Bacchawat, Advocate, for the Appellant
Shri Ranjan Kumar, Authorised Representative, for Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

Date of Hearing: 17.12.2025
Date of Decision: 17.12.2025

FINAL ORDER No. 86923/2025

PER: DR. SUVENDU KUMAR PATI

Learned counsel for the Official Liquidator requests for withdrawal of the appeal and files a memo to that effect. Learned AR has no objection to such withdrawal.

2. Appeal is dismissed as withdrawn.

(Order dictated in the open court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(M.M. Parthiban)
Member (Technical)